

2023 LiveLaw SC) 379

IN THE SUPREME COURT OF INDIA

D.Y. CHANDRACHUD; CJI., PAMIDIGHANTAM SRI NARASIMHA; J.

Writ Petition(s)(Civil) No(s). 508/2023; 28-04-2023

P.T. MOHAN & ANR. *versus* THE REGISTRAR SUPREME COURT OF INDIA & ORS.

Supreme Court Rules, 2013; Order XLVII Rule 3 - Disposal of review petitions by circulation without any oral arguments - The decision of this Court in *P N Eswara Iyer v Supreme Court of India (1980) 4 SCC 680* does not warrant any reconsideration - The challenge to the provisions of Rule 3 of Order XLVII of the Supreme Court Rules 2013 lacks substance.

For Petitioner(s) Mr. Gopal Sankaranarayanan, Sr. Adv. Mr. N Subramanian, Adv. Mr. Pranav Sachdeva, AOR Mr. Jatin Bhardwaj, Adv. Ms. Tanya Shrivastava, Adv. Ms. Shivani Vij, Adv.

O R D E R

- 1** The decision of this Court in **P N Eswara Iyer v Supreme Court of India, (1980) 4 SCC 680** does not warrant any reconsideration.
- 2** The challenge to the provisions of Rule 3 of Order XLVII of the Supreme Court Rules 2013 lacks substance. We accordingly dismiss the petition.
- 3** Pending application, if any, stands disposed of.

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